

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No.2035/2021

Date of Decision: 19th March, 2021

CORAM: RAVINDER KAUR, MEMBER (J)

Shri Hemant Karande (Retired)
Age 76 years, Occ. Station Direction (Selection
Grade) (retired) Air, R/o 1RLA-No.7883
C/o vaishali Khopekar B-206, Paradise
CHSL, ST Stand Roade, Nallasopara
Taluka-Vasai, Dist. Palghar - 401 203
Mobile No.9657062142

... *Applicant*

(By Advocate Shri Atul Mahajan)

VERSUS

1. Union of India
Through the Secretary
Ministry of Information and
Broadcasting Shastray Bhavan
Sansad Marg,
New Delhi - 110 001.

2. The Director General
All India Radio, Akashwani Bhawan
Sansad Marg, New Delhi - 110 001.

3. The Station Director
All India Radio
Palm Road Civil Lines
Nagpur - 440 001. **Respondents**

(By Advocate Shri R.G. Agrawal)

Proceeding conducted through videoconferencing with
consent of counsels for the parties

ORDER (ORAL)

Present:

Advocate Shri Atul Mahajan for the applicant.

Advocate Shri R.G. Agrawal for the respondents.

2. Heard Shri Mahajan on admission.

3. Vide present OA, the applicant has sought directions to the respondents to release his salary and other service benefits due and payable to him till the actual date of superannuation in the year 2002 with interest @10% from the year 1999. He further seeks quashing and setting aside of the termination order dated 02.01.2000 in view of his acquittal in the criminal proceedings. In this regard, the applicant has made representation dated 02.02.2015 and thereafter reminder dated 04.04.2016, letter dated 23.02.2018 and legal notice dated 16.06.2018. But till date, he has not received any response from the respondents.

4. In the circumstances, it would be appropriate to issue necessary directions to the respondents to dispose of the representations referred to above in a time bound manner.

5. The respondents are thus directed to consider and dispose of the representations dated 02.02.2015, 04.04.2016, 23.02.2018 & 16.06.2018 of the applicant as per applicable law/rules and regulations vide reasoned and speaking order within a period of eight weeks from the date of receipt of certified copy of this order and thereafter, within one week, to communicate the same to the applicant.

6. With these directions, the Original Application stands disposed of at the admission stage itself. No order as to costs.

(Ravinder Kaur)
Member (J)

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SD
25/03/21

